

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 461
TO BE ANSWERED ON 18.11.2016

PENDING CASES UNDER POCSO ACT

461. SHRI B.SENGUTTUVAN:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether there is a large pendency of cases registered under the provisions of the Protection of Children from Sexual Offences (POCSO) Act in various courts across the country;
- (b) if so, the details of pendency of the cases registered under the Act during the last three years and the current year;
- (c) the reasons including infrastructural deficiencies for the inordinate delay in the disposal of the cases;
- (d) whether the percentage of conviction for the offences under the Act is very low and if so, the details thereof, State/UT-Wise; and
- (e) whether the Government has issued any guidelines to the States with reference to the appointment and training of competent lawyers as Special Public Prosecutors to try the offences under the Act and if so, the details thereof?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI MANEKA SANJAY GANDHI)

(a) to (c): As per information provided by National Crime Records Bureau (NCRB), a total of 7,970 cases and 18,879 cases were pending for trial in various courts under the Protection of Children from Sexual Offences (POCSO) Act, 2012 at the end of 2014 and 2015 respectively. Details of State/UT wise cases reported, cases chargesheeted, cases in which chargesheet not submitted but final report submitted as true (cases unsolved), cases chargesheeting rate, cases convicted, cases conviction rate, cases pending for trial, persons arrested, persons chargesheeted and persons convicted under the POCSO Act, 2012 during 2014-2015 is annexed. The Ministry has been requesting the States/UTs from time to time to set up Special Courts under POCSO Act for speedy disposal of cases.

(d): As per information provided by National Crime Records Bureau (NCRB), conviction rate of 41.9% (858 cases convicted out of 2,049 cases in which trials completed) was reported under the Protection of Children from Sexual Offences (POCSO) Act, 2012 during 2015. State/UT wise details are as annexed.

(e): The Ministry has issued Model Guidelines under section 39 of the POCSO Act, 2012 in September 2013 for use by experts to assist a child during pre trial and trial stage.

Annexure referred to in reply to part (b & d) in respect of Lok Sabha Unstarred Question No. 461 for 18.11.2016 asked by Shri B.Senguttuvan, M.P. regarding 'Pending Cases under POCSO Act'

State/UT wise cases registered (CR), cases charge sheeted (CS), cases in which chargesheet not submitted but final report submitted as true (CUS), chargesheeting rate (CHR), cases convicted (CV), cases conviction rate (CVR), cases in which trial were pending (PT), persons arrested (PAR), persons charge sheeted (PCS) and persons convicted (PCV) under the Protection of Children from Sexual Offences Act, 2012 during 2014-2015

SL	State/UT	2014										2015									
		CR	CS	CUS	CHR	CV	CVR	PT	PAR	PCS	PCV	CR	CS	CUS	CHR	CV	CVR	PT	PAR	PCS	PCV
1	Andhra Pradesh	106	52	0	100.0	1	5.9	46	113	83	1	237	157	0	100.0	6	6.7	113	270	183	9
2	Arunachal Pradesh	5	3	0	100.0	0	-	3	6	3	0	12	6	0	100.0	0	-	9	14	7	0
3	Assam	311	141	10	93.4	5	100.0	136	308	141	5	731	398	79	83.4	13	35.1	497	716	398	13
4	Bihar	57	46	0	100.0	4	40.0	36	72	58	6	60	45	0	100.0	7	87.5	73	57	49	8
5	Chhattisgarh	417	370	0	100.0	22	33.8	376	415	412	22	1164	1097	4	99.6	134	33.9	1102	1444	1401	159
6	Goa	4	0	0	-	0	-	0	2	0	0	0	0	0	-	0	-	0	0	0	0
7	Gujarat	118	58	1	98.3	0	-	63	117	66	0	1416	1115	48	95.9	3	20.0	1162	1635	1522	3
8	Haryana	3	2	0	100.0	0	-	2	2	2	0	440	356	3	99.2	15	16.5	267	466	445	15
9	Himachal Pradesh	22	14	0	100.0	0	-	16	19	14	0	3	6	1	85.7	2	100.0	20	2	7	2
10	Jammu & Kashmir	0	0	0	-	0	-	0	0	0	0	0	0	0	-	0	-	0	0	0	0
11	Jharkhand	31	25	0	100.0	4	66.7	18	33	26	4	141	110	2	98.2	22	81.5	101	128	110	22
12	Karnataka	620	476	2	99.6	7	21.9	506	667	570	7	1480	1093	8	99.3	11	13.3	1520	1644	1265	11
13	Kerala	439	325	10	97.0	8	47.1	499	433	352	8	516	445	12	97.4	21	42.9	895	478	474	25
14	Madhya Pradesh	126	122	2	98.4	11	42.3	110	141	141	11	1687	1632	0	100.0	133	38.4	1396	1869	1858	141
15	Maharashtra	190	149	1	99.3	0	0.0	184	174	167	0	26	47	0	100.0	1	16.7	225	39	53	3
16	Manipur	7	1	0	100.0	0	-	1	7	1	0	25	11	4	73.3	0	-	12	12	11	0
17	Meghalaya	48	41	0	100.0	0	-	41	44	41	0	118	74	0	100.0	2	40.0	110	113	94	2
18	Mizoram	42	32	0	100.0	0	-	32	17	7	0	114	101	0	100.0	27	100.0	106	114	102	27
19	Nagaland	0	0	0	-	0	-	0	0	0	0	5	3	0	100.0	1	100.0	2	5	3	1
20	Odisha	109	73	0	100.0	0	0.0	72	100	78	0	19	49	0	100.0	0	-	121	49	66	0
21	Punjab	25	20	0	100.0	1	100.0	21	32	24	1	18	10	0	100.0	1	20.0	26	25	18	1
22	Rajasthan	191	165	1	99.4	0	0.0	166	177	177	0	222	164	0	100.0	16	64.0	305	169	169	18
23	Sikkim	23	18	0	100.0	1	25.0	14	23	19	1	54	49	3	94.2	16	55.2	38	54	51	16
24	Tamil Nadu	1055	575	14	97.6	5	16.1	563	1141	643	5	1544	1223	29	97.7	104	38.5	1516	1841	1460	113
25	Telangana	25	6	0	100.0	0	-	6	35	10	0	264	175	0	100.0	0	0.0	172	267	200	0

26	Tripura	32	26	1	96.3	3	75.0	23	31	26	3	0	0	0	-	0	-	0	0	0	0
27	Uttar Pradesh	3637	3042	171	94.7	9	52.9	3740	6018	4730	14	3078	2800	187	93.7	271	71.9	6158	5275	4494	429
28	Uttarakhand	74	58	2	96.7	4	36.4	48	70	68	4	99	86	1	98.9	26	57.8	89	130	117	27
29	West Bengal	1058	650	11	98.3	12	8.9	1161	864	802	12	1289	1628	15	99.1	20	22.2	2699	1701	1646	21
	TOTAL STATE(S)	8775	6490	226	96.6	97	24.8	7883	11061	8661	104	14762	12880	396	97.0	852	41.9	18734	18517	16203	1066
30	A & N Islands	0	0	0	-	0	-	0	0	0	0	1	1	0	100.0	0	-	1	1	1	0
31	Chandigarh	0	0	0	-	0	-	0	0	0	0	1	0	0	-	0	-	0	0	0	0
32	D&N Haveli	0	0	0	-	0	-	0	0	0	0	13	10	0	100.0	0	-	10	11	10	0
33	Daman & Diu	0	0	0	-	0	-	0	0	0	0	4	3	0	100.0	0	-	3	7	6	0
34	Delhi UT	107	64	2	97.0	3	20.0	62	93	66	5	86	57	1	98.3	4	25.0	103	76	72	4
35	Lakshadweep	1	1	0	100.0	0	-	1	3	3	0	1	0	0	-	0	-	1	1	0	0
36	Puducherry	21	18	0	100.0	0	-	24	15	18	0	45	29	0	100.0	2	100.0	27	38	32	2
	TOTAL UT(S)	129	83	2	97.6	3	20.0	87	111	87	5	151	100	1	99.0	6	33.3	145	134	121	6
	TOTAL (ALL INDIA)	8904	6573	228	96.6	100	24.6	7970	11172	8748	109	14913	12980	397	97.0	858	41.9	18879	18651	16324	1072

Disposal of cases/persons by police/courts may includes cases/persons of previous years also.

Source: Crime in India

Cases Conviction Rate (CVR) = Cases Convicted/Cases in which trial were completedx100

Cases Chargesheeting Rate (CHR) = Cases Chargesheeted/(Cases Chargesheeted+Cases not Chargesheeted but final report submitted as True (cases unsolved))*100

